(23)

HARYANA VIDHAN SABHA

COMMITTEE ON ESTIMATES 1990-91 (TWENTY THIPD PEROPE)

(TWENTY THIRD REPORT)
REPORT

ON THE

BUDGET ESTIMATES

FOR 1990-91

SOCIAL WELFARE DEPARTMENT

Presented to the House on



'HARYANA VIDHAN SABHA SECRETARIAT, CHANDIGARH

MARCH, 1991

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COMPOSITION OF THE COMMITTEE ON ESTIMATES FORE THE YEAR 1990-91

CHAIRMAN

1. Shrl Mani Ram

MEMBERS

2. Shri Devi Dass

Shri Bhag Mal

Shri Vasudev Sharma

- @5. Shri Jagpal Singh Chaudhary∄
- *6. Shri Siri Kishan Hooda
- 7 Shri Sita Ram Singla
- 8. Shri Satbir Singh Kadian
- 9. Capt. Ajay Singh Yadav
- **10. Shri Ran Singh Maan

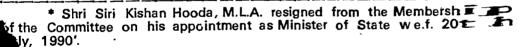
SECRETARIAT

1. Shri Sumit Kumar,

Secretary

2 Shri Kuldip Singh,

Under Secretar



- ** Shri Ran Singh Maan, M. L. A. was nominated to serve on the Committee on Estimates for the remaining period of the vear 1990-91 on 11th September, 1990.
- @ Shri Jagpal Singh Chaudhary, M. L. A. resigned from the Committee on Estimates on his appointment as Minister of State w. e. f. 14th November, 1990 (fore-noon).

INTRODUCTION

- 1. I, the Chairman of the Committee on Estimates for the year 1990-91 having been authorised by the Committee in this behalf, prespect of the Social Welfare Department.
- 2. A brief summary of recommendations/observations of the Committee is given in Appendix-I. The Summary is not exhaustive and for full recommendations or observations of the Committee, reference should be made to the main report.
- 3. A brief record of proceedings of each meeting has been kept separately in the Vidhan Sabha Secretariat
- 4. The Committee feel grateful to the Commissioner & Secretary to Government, Haryana, Finance Department and the representatives of the various departments who appreared before them from time to time The Committee would also like to pay special thanks to the Commissioner & Secretary to Government, Haryana, Social Welfare Department, Director, Social Welfare and other Officers of the Department who not only presented the functioning and problems of the Department very competently but also helped the Committee in getting a clear overview of the Social Welfare Department.
- 5 The Committee is also thankful to the Secretary, Haryana Vidhan Sabha, the Officer/Officials for their whole-hearted ccoperation and assistance given to them

Chandigarh: The 19th February, 1991 MANI RAM
Chairman,
Committee on Estimates.

REPORT

The Committee on Estimates for the year 1990-91 consisting of nine members were nominated by the Speaker on having been authorised by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on the 13th March, 1990 and notified vide Haryana Vidhan Sabha Secretariat notification No. EC-1/1990-91/33 dated the 30th April, 1990

- 2 Shri Mani Ram, M.L.A. was appointed Chairman of the Committee.
- 3. The Committee held 40 sittings at Chandigarh and 11 sittings outside Chandigarh till the finalisation of this Report.
 - 4. The Committee scrutinised the replies received from the Government in connection with the outstanding recommendations/observations of the Committee relating to the years 1983-84, 1984-85, 1985-86, 1986-87, 1987-88, 1988-89 and 1989-90 pertaining to the Health, Excise and Taxation, Industries, Food & Supplies, Town and Country Planning, Tourism and Animal Husbandry Departments. The Committee dropped the recommendations/observations where they felt satisfied with the action taken by the Government. The observations of the Committee on the remaining recommendations/observations in respect of these Reports are contained in Appendix II to this Report.
 - #5. :(The inCommittee) selected the ifollowing departments with a view ito scrutinise the Budget Estimates for the year 1990-91:-
 - (i) Forests ;
 - (ii) Irrigation;
 - or ≦∧(iii) Social Welfare ; and
 - (iv) P. W. D. (Public Health).
- 6. The Committee could not scrutinise/ frame the questionnaire on the Budget Material relating to Forests, Irrigation & P. W. D. (Public Health). Departments for want of time
 - 7. The Committee took a serious view of the inability of the Irrigation. Department for not sending the detailed Budget material in time as required under the internal Working Rules of the Committee. The Committee, therefore, recommends to the Government that urgent instructions through a circular letter be issued to all the departments that the budget material/replies to the questionnaire of the Committee in detail along with the self-contained notes regarding of the ischemes/projects of the departments concerned, be sent to Harvana Vidhant Sabha Secretariat within a fortnight, positively after receipt of the communication from the Vidhan Sabha Secretariat.

8. The Committee also scrutinised the Supplementary Estimates of the Haryana Government for the year 1990-91 and examined the representatives of the Finance as well as other departments concerned with the demands and submitted its Report thereon to the Vidhan Sabha on the 4th March, 1991.

SOCIAL WELFARE DEPARTMENT

Importance, Aims and objects of the Department:-

19. India has the largest segment of destitute women, children, a ged and infirm and physically handicapped persons. To solve the problems of this category of population, Social Welfare Departments were set up in various States to act as specialised agencies for giving direction and perspective to the Social Welfare activities. The Social Welfare Department of Haryana provides both institutional and non-institutional services for destitute women, their dependent children, the aged and infirm, mal-adjusted delinquents, beggars and refugees. Institutionalised services provide facilities for boarding, lodging, educational and vocational training leading to the ultimate rehabilitation of inmates. Non-institutional services are of the nature of extending financial assistance to individuals, preferably in a family, setting. These services deal with the preventive and curative aspects of the problems.

Budgetary allocation for Social Welfare Department has gone up manifold since the inception of State of Haryana when only a sum of Rs. 7 13 lakh was allocated in the year 1966-67. During the financial year 1990-91 a sum of Rs 14,174 33 lakhs has been provided for the various schemes and programmes

The schemes which are being implemented in the State of Haryana deal with Children Welfare, Women Welfare, Social Defence, Social Security, Rehabilitation of physically Handicapped, Old Age pension and Grants-in-aid to Voluntary Welfare Organisations

ORGANISATIONAL SET UP OF THE DEPARTMENT

10 The Department is headed by the Director, who is an officer of I. A. S. cadre, with headquarter at Chandigarh.

Headquarter

The following officers assist the Director, Social Welfare, Haryana at the Directorate level:—

1 Additional Director (Administration) 2. Additional Director (Pension) Additional Director (Schemes) Joint Director (Administration) Б. **Deputy Director** (Pension) 6 **Deputy Director** (Women Welfare Scheme) **Deputy Director** (Handicapped Welfare

Scheme)

8 Deputy Director

(Child Welfare Scheme)

9. Deputy Director

(Old Age Pension-Libera-lised).

At the State Headquarter, Organisation of the Department consists of the following sections:—

- (i) Administration;
- (ii) Pension Branch;
- (iii) Handicapped Welfare;
- (iv) Women Welfare;
- (v) Child Welfare;
- (vi) I. C. D. S.; and
- (vii) Relief.

Field Offices 2 6 5 1 15 1 36 5

The following field offices are functioning under the administrative control of the Director, Social Welfare, Haryana:—

- 1 Mahila Asharam, Karnal & Rohtak
- 2 K. S.S. Faridabad .
- 3. Protective Home, Karnal.
- 4. Home-cum-Training Centres for Destitute Women & Widows at Karnal, Rohtak & Faridabad

>

- 5. Special School, Sonepat.
- 6. State After Care Home for Boys, Sonepat.
- 7. Home for Aged & Infirm, Rewari.
- 8. Certified Institute for Beggars, Panipat; ** *
- 9 Government Institute for Blind, Panipat.
- 10. Training Centre for the Adult Blind, Sonepat.

Budget Estimates:

11. A sum of Rs. 14,174.33 lakhs have been provided in the Budget for the year 1990-91. Headwise detail of Budget Estimates of far 1990-91 is as under:—

Head of	Account,
ويوزيهم والمستعم مساحدات	

१ - २० क्लारेन्द्रम् । ध्यानस्य सङ्ग्रहानु ५१०			No. 1
•			(Rs. in lakhs)
"2235—Social Security & Welfare"	(Plan)	ч	11,481 . 44
· (Non-Plan)		>	1,442.00
(Relief Side) (Non -Plan)	- -	4,	28.84
"2236—Nutrition" (Plan)	•		²⁹⁰ .85
(Non-plan)	- * .	*	863.70
"4235— Capital Outlay on Social Security & Welfare	, sh	, , ,	67.50
Total	1	2	14,174.33

FILLING UP OF VACANT POSTS

12. In reply to the questionnaire of the Committee the Departments supplied the information that the following posts of various categories are lying vacant with the Departments since alongs:

Sr. Name of Post	ts .	Posts Va	cant
The same of the same of		H. Q.	Field
1 2	and the second second second second	3/	4
1. Additional Directo	or	2	
2. Deputy Director		1	
3. Accounts Officer		,	-
4. District Social We	elfare_Officer	· . _	
,	t _{z-} Project <u>t-Officer</u>	_	20
6. Nutritionist	The state of the s	- 	29'
7. Publicity Officer		. कः ।	12
8. Asstt. District Atto	orney	• • • • • • • • • • • • • • • • • • •	· - TA
	re Officer (Women)		- 6

1	2		
10.			
11.	Superintendent	· _	4
	Social Welfare Investigation Officer	2	2
12.	Social Welfare Officer	1	_
13.	Probation Officer		4
14.	Research Officer	1	
15.	Superintendent Institution		9
16.	Inspector	2	
17.	Investiga tor	7	16
18.	Field Investigator		13
19.	Assistant/Acctt./Cashier/Jr. Auditor	14	28
20.	Sr Scale Stenographer	2	
21.	Jr. Scale Stenographer	1	21
22.	Steno/Typist/Steno-Typist-cum-Storekeeper	1 4	14
23.	Clerk/Accounts Clerk/Typist/Jr. Auditor/ Hostel Warden/Storekeeper	24	145
24.	Drivers	_	42
25.	Statistical Assistant		′31 [*]
26.	Legal Assistant	1	_
27.	Restorer	1	_
28.	General Supervisor/Social Worker/Matron		5
29.	Staff Nurse	a	2
30.	Asstt. Hand Embriodery Techn.		1
31 .	Weaving Technician		i
32.	Tailoring Technician	•	2
33.	Basketary Technician		1
34.	Mechine Embriodery Technician		1
3 5.	Soap Making Technician	··	1

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· · · · · ·	·	-, 6 	,	
1 ,	2		3	
36.	Hand Embriodery Technicia	'n	. 10 ~ 6 1 11 11 11	1 .
37.	Art & Craft Teacher	. 4 % (1 ° 2)	1 1 1 10 10 12 12 12 12 12 12 12 12 12 12 12 12 12	
38.	Maths Teacher			γ.,
39.	Basketary Teacher	,	- 40 - 40 - A	
40.	Nursery Teacher		gae (4) e5 ————————————————————————————————————	
41.	Band Master	•		,
42.	Proof Reader	9 34 C44 4	· · · · · · · · · · · · · · · · · · ·	•
43.	Bandage Technician		<u></u>	
44.	Hosiery Technician	. "	, 	
45.	Supervisors			ツ・
46.	BA.BT Teacher-cum-Superv	∧ क्षा क्षेत्रका ⁄isor	*	~
47.	Technical Supervisor	* (1	ert of the contract of the con	7
48.	Pre-School Instructor		rie policii (n. f.) Total	•
49.	Health Instructor	-	military mon	•
50.	Social Welfare Teacher		10 m (1000 m) さいめい <u>単</u> い。	اء ,
51.	Head Warder	•	<u> -</u> 2.00	; T.
52.	Warder		indreiser , i s the d	ا ا
53.	Attendant	,	2000 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	۲,
54.	Sweeper-cum-Chowkidar	•	· · · · · · · · · · · · · · · · · · ·	ءَ .
·55.	Sweeper - 4 A A (E)	in all Working	भरताः <u>विवे</u> त्सार	- [
⁻ 56.	Chowkidar	-	, =, , !; %	
57.	Cook	3. 1 1 4 V	الله المراجعة المراجعة الأراجة المراجعة المراجعة المراجعة المراجعة المراجعة المراجعة المراجعة المراجعة المراجعة	
58.	Attendant		ล์ หาศาราชา (พ.ก.)	
₅ 59.	Mali		स १५मी ५१३	
60 .	Guard		rui. Este e	
61 .	Bhisti		, maltis , a .	
62.	Peon		The contraction of	

After ascertaining the position from the written reply supplied by the Department, the Committee is distressed to note that most of important posts are lying vacant since 1987. The Committee recommends that all the above mentioned vacant posts be filled up immediately as the department is one of the expanding department and has a vital role to play in implementing the various schemes/projects for the Welfare of Women, Destitute Children and physically Handicapped persons of the State.

The Committee further recommends that those posts which are not required by the Department or lying vacant since long, be abolished forthwith or these posts may be converted and filled up at the earliest so that efficiency of the Department may be improved.

From the material supplied by the department it is observed that the department had a total budget of Rs. 141.74 crores for the implementation of number of welfare schemes for Destitute Women/Widows, Old & Aged and Handicapped persons in the State. But there is no post of Planning Officer in the department. It is imperative that a post of Planning Officer be created in the department to implement the various developmental programmes.

From the details of posts sanctioned for the implementation of various schemes, the Committee observes that there is no post of Establishment Officer to handle the administrative matters of the Department It is, therefore, imperative that a post of Establishment Officer be created in the Department.

PUBLICITY

13. In reply to the questionnaire of the Committee, the department informed that there is a post of publicity Officer at the Headquarter but the said post is still lying vacant. The department all representatives informed the Committee that sincere efforts are being made to fill-up this post at the earlist. The Committee is, however, sorry to note that publicity arrangements existing at present at the Directorate are inadequate.

For the proper implementation of schemes of the department, it is imperative to give wide publicity to all the programmes and activities of the department and to project in detail, the facilities which have been provided by the department for the welfare of women, destitute children, physically handicapped and aged persons. To achieve this objective the department has to depend heavily on publications/advertisements/broadcasting etc. which are the only and major source of disseminating whole some information to every corner of the State.

The Committee, therefore, recommends that a publicity cell be set up at the Headquarter and this Cell be strengthened with sufficient staff and handsome amount be also earmarked for the purpose in future so that proper publicity about the latest schemes of the department be made for the benefits of weaker sections/ruralities.

The Committee further recommends that literature so published be distributed through M.L. As, of respective areas, Village Panchayats, Schools and through various agencies connected with the Social Welfare activities of the department, so that same may be easily made available to the needy persons. The Committee would like that the literature/publications about the schemes of the department should be published in both the languages (in Hindias well as in English language) so that more beneficiaries can be attracted.

EXPENDITURE ON VARIOUS SCHEMES

14. After perusing the reply supplied by the department and orally examining the departmental representatives, the Committee have come to this conclusion that the department have spent only 46% of the total Budget allocation on the various schemes upto January, 1991 during the current financial year. The Committee is of the view that the present ratio of expenditure is very low.

With a view to check the misutilisation of funds, the Committee recommends that the department should spent the amount on various schemes proportionately as provided in the Budget so that amount may not be spent at the fag end of the year indiscriminately. Thus the amount spent in haste could not be utilized properly within the short period.

The Committee further recommends that the department should also persue the matter with the Finance Department vigorously and get the pending schemes sanctioned/funds released well in time in future so that the purpose of the schemes for which these are meant could be achieved.

" ICDS PROJECT

15. Every child is a repository of future and it is the duty of the Nation to look after her children. Keeping this objective in view, the scheme of "Integrated Child Development Services" Scheme was launched in Haryana State by this Department in the 'year 1975 with a view to provide services to pre-school children, pregnant and lactating mothers in an integrated manner so as to ensure proper growth and development of children in the rural/slum areas. It includes a package of services like supplementary nutrition, nutrition and health education, immunization, health check up referral services and non-formal pre-school education, special emphasis is laid on the physical, psychological, cognitive and emotional development of children.

The Scheme has made tremendous progress since its inception. At present the scheme is operational in 69 blocks having 9736 Anganwadi Centres. More that 10,000 trained women personnel at various levels have been engaged to effectively supervise, monitor and implement the scheme. During the last five years the number of ICDS beneficiaries has swelled from 7950 to 602713.

OBJECTIVES, OF THE SCHEME

1

The implementation of this scheme has eight fold objectives as its guiding principles.

- The Scheme lays the foundation of a proper psychological, physical and social development of children belonging specially to the under privileged strata of society.
- 2. Improvement in the health and nutrition status of children below the age of six years.
- 3. Enhancement of mother's capability to look after the health and nutritional needs of her children.
- 4. Reduction of mortality.
- 5. Reduction of Morbidity.
- 6. Reduction of malnutrition.
- 7. Reduction in school drop-out.
- 8. Co-ordination of policy and its implementation for improving the social strata of society in the State.

During the spot inspection of the various Anganwadi Centres in the State, the Committee found that the buildings hired by the Department for Anganwadis in the villages, are in poor and dilapidated condition. The Committee recommends that suitable funds be provided during the next financial year for the construction/maintenance of Anganwadi Centres especially which are functioning in the rural areas so that proper facilities may be provided to the beneficiaries

On a question being asked by the Committee, the departmental representatives, supplied a list of 22 blocks, where ICDS projects have not so far been set up in the State.

The list of such blocks is as under :-

Na	me, of District	Name of Blocks		
1.	Ambala ^,	1: Morni		
2.	Jind ₁	2. Pilukhera		
		3. Alewa		
3.	Hisar	4. Agroha		
	•	5. Bhattu Kalan		
		6. Uklana		

1	,	· · · · · · · · · · · · · · · · · · ·	2
4.	Karnal		Indri 'Sir off ear
5.	Rohtak	``	. ps su
6.	Kurukshetra	9.	, ,
		**** (10.	Pehewa 🤲 -
7.	Sirsa		Odhan
			· Nathusari / -
8.	Gurgaon	* 1 3.	Pataudi 🔭 🤻 🔾
		14.	Farukhnagar
9.	Bhiwani	F - 6th n 15.	Siwani
10.	Kaithal	′ ′ ′ · 116.	
11.	Panipat	(1) A (1) 17.	Israna ¹
	,	18.	Madlauda
12.	Rewari	19.	Nahar
`		, .,.,.,	Rewari (R)
13.	Yamuna Nagar	21.	Şadha yra Water
14.	Mohindergarh	t to a second	Narnaul.
	After perusing the a	have said list the O-	

After perusing the above said list, the Committee recommends that the blocks which are not covered under this scheme so far may also be covered during the next plan with a view to achieve cent-percent coverage.

On the spot inspection, it was brought to the notice of the Committee that an Anganwadi worker is paid Rs. 250/- per month as honorarium. The Committee observed that Rs. 250/- per month is a very petty amount which is not sufficient keeping in view their nature of duty. The Committee, therefore, recommends that Government should enhance their monthly honorarium from Rs. 250/- to 500/- keeping in view the rise in the price-index Further; the Committee observes that by increasing their honorarium, there will be a check on the pilferage of supplementary nutrition which is being provided to the mal-nourished children in these Centres:

The Committee was dissatisfied with the performance of ICDS scheme as various post of CDPOs, Supervisors and Anganwadi Workers are lying vacant since long. In the absence of the incumbents of these posts, efficiency and utility of the whole ICDS cadre is decreasing

day by day. The Committee observes that when the suitable persons are available in the State for these posts, why sincere efforts are not being made by the department to fill up these posts. The Committee, therefore, recommends that these posts be filled up immediately so that functioning of this scheme in all the blocks is improved.

A number of complaints come to the notice of the Committee in respect of misappropriation, embezzlement and serious financial irregularities in the purchases made under supplementary nutrition programme of ICDS and a lot of time of schemes executors is wasted for procurement of raw material and for preparation of supplementary nutrition, inspite of the fact that more attention is required to be given to the activities for the overall development of the children. The Committee is of the view that to check malpractice, financial irregularities, a complete special audit of all the purchases made under supplementary nutrition programme in ICDS during the last 3 years, be conducted by an Audit Party of A.G., Haryana to bring the financial irregularities, embezziements misappropriation of funds and all sub-standard made under this scheme so that remedial steps be taken. The Committee further recommends that there should be a regular and complete audit of each block/centre once in a year by an independent agency and there should be physical verification of stock with reference to entries made in the Stock Register from time to time by D. D. O. as per financial requirements.

The Committee feels that surprise and test check by the Director/Additional Director of the department will have salutary effect on the working of Anganwadi Centres and will minimise the losses of shortages and embezzlements

The Committee further recommends that all Senior Officers should also carry out inspection from time to time in order to bring efficiency in the working of the department.

The Committee also recommends that frequent visits be made by the CDPOs/Programme Officers of each district/block so that the strength of the beneficiaries is increased in these Centres. A report to this effect may be sent by them to the Head Office every month to assess their performance.

The Committee recommends that suitable award/incentives be given to the dedicated Officers/Officials who have made good contribution in increasing the number of beneficiaries especially in rural areas.

The Committee further recommends that all the food items be purchased from the approved source of the Centre/State Government. Representation may also be given to the devoted social workers of the respective areas in the purchase Committee constituted at district headquarter for the said purpose, the Committee also recommends to modify the system prevailing in other States.

After perusing the reply sent by the department and orally examining the departmental representatives; the Committee has come to this conclusion that the reservation policy laid down by the Government, is not being implemented, properly, by the department; in that there is a shortfall in different categories especially in the case of CDPOS, Supervisors and Anganwadi workers. The Committee further recommends that wherever there is a shortfall in the recruitment of these posts, as stated above belonging to SC/BC categories against, the total number, of posts sanctioned/filled, be filled up without further delay and, the Committee, be informed accordingly.

During the spot inspection of Anganwadic Centres, the Committee observes that referral services is not properly provided to the villagers in the State, and idue to this there is alless number of beneficiaries in each. Centrem Them Committee also attach great importance to the applied nutrition programme for children coming from the vulnerable section of society. The Committee feels that the implementation of coverage under the programme should be extended with the willing cooperation of Anganwadic Workers. Member Panchayats and Preminent Social Workers of the respective careas to cover large number of children so that they have a fair chance of growing sup as healthy citizen.

The Committee also stress the need of regularly broads casting the programmes of this Project, wide publicity through the press to organise seminars/workshops at each block level by the department so that objectives of this scheme are properly achieved in letter and spirit throughout the State.

EMBEZZLEMENT CASES

16: In reply to the questionnaire of the Committee, the department informed that there are 17 cases of Embezzlement/misappropriation of funds against the Officers/officials of the department lying pending for decision. The details of such cases are as under :-

!

				13					
Latest position	5	On the preliminary Engury Report submitted by former Joint Director (Admn.) on 25-4-89, it was found that both the keys of the chest were handed over by Smt. Neeral Sarot, CDPO, Palwal to Sh. Siri Krishan, Assistant of the project which was against the provisions made in Punjab S.T.R. Hence both the officials served with a show cause notice under rule-8 of the Haryana Civil Services (PEA)	Rule, 1987 on 16-6-59 so that the amount could be re- covered. The raply of both the officials (Smt. Neeral Sarot) 6. ct. cit. Victors have been received on 27-12-89 B	4-7-89 respectively and the case is with high-ups for taking final decision.	However, it is mentioned that Smt. Neeraj Sarot has been relieved from this Deptt. to join as Lecturer in the Education Deptt. under Govt of Haryana with the condition that the decision taken by the Department on this case will be applicable to her also.	On the enquiry report submitted by the former Additional Director (Admn.) Social Welfare Department submitted on 30-1-89, it has now been decided by the CSW/MSW to recover 3/4th of amount 1e. Rs. 13001 70 from the control of the feature of the fe	Smt. Asna Seria and Shr. Drilling Might wanted the Jagroop manning 1/4th from Sh. Sita Ram Joshi and Shri Jagroop Singh for which they have been issued final show cause notice on 1-1-91. However, the Driver is being punished	suitably as per decision.	
Date from which case is pending	4	1.6-6-89							U/S-7 on 18-9-87, but later on con- verted into
Complaint/Details of Embezzlement	, co	Embezzlement of Rs. 64,000 on Account of theft on 20-3-89 from the office chest of Palwal project. FIR was lodged with the Police Station, Palwal on 20-3-89, but police authority has declared it as unitraceasing on 21-3-60.				The delivery of medicines on Rs. 13001.70 was taken on 24-2-1984 from the Transport Company for Rana project, but not supplied to the	Rania Prinary Health Centre as the same were misplaced. On the pre- liminary Enquiry Report submitted on 5-3-87, they were chargesheeted	with the following allegations :	(i) Smt. Asha Setia, P.O. (the then CDPO, Rania) is defaulter for making the payment without verifying that the
Name of Officer/Official	2	Smt. Neeraj Sarot, CDPO of Palwal project now work- ing as Lecturer under Haryana Govt. in Education Deptt.	Sh. Sirı Krıshan, Asstt.	O/o P O. Distt. Level ICDS Cell, Sonepat.		Smt. Asha Setia, P.O. Ambala (now under suspension)	Sh. Bhim Singh Malhan, Assistant, ICDS Project, Tosham.	Sh, Sita Ram Joshi, Asstt. O/o D.S.W.O. Sirsa	Sh. Jagroop Singh, Clerk now Assistant at HQ.
<i>i</i> ς &	-	+	7	6		ဗ	4	က်	. .

Sh. Mohinder Singh, Driver ICDS Project, Hısar-II			•		
	medicines have been received in the stock.	U/S-8 on 8-9-88			.1
-	(ii) Sh. Bhim Singh Malhan, Asstt in was found guilty in this case because he disbursed the amount without verifying the stock entry	U/S-7 on 29-4-87			
i)	(iii) Sh. Sita Ram Joshi, Asstt. drawn the amount from the Treasury without verifying the stock entry.	U/S-7 on 29-4-87			
.	(iv) Sh. Jagroop Singh, Clerk was found guilty for not making stock entry on receipt of medicines.	U/S-8 on 29-4-87	, , ,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,		
· .	(v) Sh. Mohinder Singh, Driver has been blamed for not making the entry in the log book for carrying medicines from Transport Company to Office. It could not be ascertained out as who received/got released the GR from transport.	U/S-8 on 29-4-87			
Smt. Rama Yadav, CDPO, Tel Hathin now at Panipat(R) of the 4-3 Co for Pos Wo Wo Sum sum sum sum sum won	Temporary embezzlement on account of depositing a sum of Rs. 24221 in the State Bank of Patiala, Hathin on 4-9-84 on account of the amount collected from the Anganwari workers for security to be deposited in the Post Office in the name of Anganwadi Workers. Further, she had drawn a sum of Rs. 22,500 in piece meals for unknown purpose, on 16-10-85, 10-12-85 and 28-11-87 although the amount so pertains to security of workers.	U/S-7 on 11-7-88	Her reply was received on 22-8-88. Enquiry Officer of the Vigilance Deptt, was appointed by the Govt. on 10-1-89. The enquiry report was received on 10-4-90 from which fit was found that the action taken by the CDPO, Smr. Rama Yadav was bonafides and she was only making efforts to correct the situation. All the amount has been deposited by Smr. Rama Yadav before living the station on 11/87. As per order of MSW before taking any action against Smr. Rama Yadav explanation of Smr. Gurvinder Kaur, P.O. the then CDPO and Sh. Bharat Lal, Asstt, has been called for on 28-11-90 and a final notice has also been served on 28-12-90, but the reply is still awanted.	ceived on 22-8-88. Enquiry Officer of the was appointed by the Govt, on 10-1-89. It was received on 10-4-90 from which that the action taken by the CDPO, was bonafides and she was only making the situation. All the amount has been it. Rama Yadav before living the 7. As per order of MSW before taking st Smt. Rama Yadav explanation of Smt. P.O. the then CDPO and Sh. Bharat been called for on 28-11-90 and a final been served on 28-12-90, but the reply	,

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Sh. O.P. Narnaul	Sh. O.P. Yadav, D.S W O.	Embezzlement of Rs. 3,28,070 when Sh O.P Yadav, was working as Manager Panjir Plant, Gurgaon, he placed an order to a Private Firm as approved by the Distt Level Purchase Committee for purchase of ground nut refined oil during 28-7-87 to 7-9-87 for 1386 tins but originally the supply of 1379 tins of Rape-seed Oil were received by him. There was difference of cost of both the oils ie. Rs 237-90 per tun, as the rape-seed oil actually received instead of Ground nut refind oil was cheaper than ground nut refind oil was cheaper than ground nut oil. Hence due to his negligence the loss occured to the Govt is Rs 3,28,070	U/S-7 In 4/89	The sample of purchased oil were collected and sent to Public Analysis. After the arrival of report it had come to notice that Sh. O P. Yadav is purchasing rape-seed oil instead of Ground Nut refind oil, for this lapse he was charge-sheeted under Rule-7 in April, 1989. Sh. Sarban Singh, IAS, Additional Director, Social Welfare Department, Haryana was appointed as Enquiry Officer who has since been transferred from this Deptt. on 26-11-1990 Now another Enquiry Officer has been appointed.
Sh. R.S I Karnal.	Rejan, D.S.W.O.	Excess expenditure of more than 4,00,000 of the Budget provision on the disbursement of Old Age Pension (Liberalised) in the year 1989-90	U/S-8 on 26-4-90	Sh. R.S. Rajan was served with a show cause notice under rule-8 on 26-4-90. On the receipt of reply which was submitted by him on 11-5-90, it was come to the notice that this amount has been disbursed by him as per his requirement. For this omission he has been warned on 12-11-90.
Sh. Mohi Assistant Ambaļa.	Sh. Mohinder Pal Aneja, Assistant O/o DSWO, Ambala.	Embezzlement of Rs 26,629. He was a beent from duty w e f. 20-5-84 and he swas placed under suspension on 4-7-84. The office chest was opened in the presence of a committee and a sum of Rs 26,629 was found less than the actual amount as shown in the cash book. FIR was lodged on 13-7-84 with the Police Station, Bawel U/S 409 IPC	Since 13-7-84	Court case The case is pending with the Lower Court, Rewari for since 13-7-84 decision on the basis of F.I.R. lodged by the department.
Sh. Banv under si	Sh. Banwarı Lal, Assıstant (under suspension).	Embezzlement of Rs. 59,136. This amount was collected by him from Anganwadi Worker from time to time @Rs. 25 p.m. and office staff @Rs. 50	Court case. Since 20-1-88	This case is pending with; the Lower Court for declsion on 8 the basis of F.I.R. lodged by the dapartment.

suspansion . On . 15-12-87. FIR was odged on 20-1-88 U/S 408 IPC surance that he will deposit it into the Post Office, but neither this amount was deposited into Post Office nor also failad tõ, account for this amount ın' thê ófficê' rêcôrd and√pláced ùnder p.m. on account of security in the aswas available in the office chest; Sh. Rajinder Singh Sharma

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claiment, and moreover the money collected from the employee was Faridabad was directed to lodge FIR ón 22-9-89, bữ he fáiled to do so. Now the local police hãs informed on 26-5-90 thát in this cónnectión enguiry made through local police revealed that he has returned the money to the 4-10-89 and simultaneously CDPO, was placed under suspension on Embezzlement of Rs. 45,000

ſemporáry embézzlément of Rs. 1927: Kurukshetra was received on 23-8-88 deposited the amount with Programme that Sh. Dès Raj, Asstt. is absent from duty and a sum ôf Rs. 1927 on account of salary of Driver is also After 11 days Sh. Des Raj Officer, for onward disbursement of A còmplàint from, Programme Officer with him

Embezzlement of Rs 42,691. As per enquire report submitted by the then Joint Director (Admn.) on 17-11-87, Smt. Usha Kiran, Supervisor

ICDS Project, Jatusana.

<u>jo</u>

ialary of Driver

As per report of the police authority Sh. Rajinder Sharma Assistant has been re-instated and after that preliminary enquiry will be conducted by a Departmental Officer. 22-9-89

ducted. Enquiry Officer submitted her report on 12/90 accordingly Sh. Des Raj has been warned be careful in On the receipt of his reply departmental enquiry was confuture on 9-1-91;

U/S-7 on 2-11-88

authority has informed; that no offence is, made out against Sh Rainner Sharm.

Sharma.

Sh. Des Raj, Assistant, P.O Cell, Kurukshetra

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forwarded_to_P.O__Rewari_oni_30-7-90_for_ther_comments in order to verify, her record maintained by Smt. Usha Kiran, Now her reply has been received and the same has been

Assistant, ICDS, Faridabad

(Urban)

S.	After receipt of comments the action will be initiated accordingly. The reminder has been issued on 26-10-90."	4-10-88 As the material has already been recovered on 4-10-88 from Sh Madan Lal, hence the court case has been disposed off by the Lower Court and Sh Madan Lal has been acquitted this case.	Now the enquiry was given to Programme Officer, Rewari on 27-9-89, but the report is still awaited from the P.O Rewari for which last reminder was issued on 11-12-90 It is also pointed out here that Smt Neeral Sunea, P.O. Rewari left this Deptt on 6-11-90 and her successor (Smt. Baraf Kaur) will conduct the enquiry and report.
4		4-10-88	26-4-87
8	it was found that there is a shortage of store (as per stock) amounting to Rs. 42,691. Before taking any action against her, she was directed to explain ther position vide letter dated 4-12-87, but she failed to submit her reply in spite of repeated reminders. She placed under suspension on 3-10-89	Theft case 4 Bags of Gram and 1 bag of Dal, in this case FIR. was lodged on 2 11-88 U/S 457/380 IPC.	Theft case of 10 Kg Moongfal, and 25 Kg Moong Sabut. Programme Officer, Rewart has informed on 7-5-87 tharthe above material was found in his house and same was received. P.O./CDPO, concerned were directed to lodge FIR on 30 6 87, but FIR was no lodged
1 2		16. Sh. Madan Lal, Peon, ICDS Project, Ateli:	17. Sh. Mahabir Singh, Peon, ICDS Project, Jatusana.

The Committee, after going through these complaints, pained to observe that most of the cases are pending since 3 to 4 years. The Committee, therefore, recommends that department should take immediate steps to recover the embezzled money from the deliquent employees at the earliest.

The Committee further recommends that a post of Assistant District Attorney which is lying vacant at present be filled up immediately so that all the departmental enquiries/pending cases in the courts be disposed off without any further delay. Action taken in the matter may be intimated to the Committee,

VOLUNTARY ORGANISATIONS

17. The important role assigned to voluntary effort has not been because of considerations of additional resource mobilisation or as a stop gap arrangement pending the implementation of welfare activities by the State. It is rather based on the firm conviction that people's participation in overall development is vital for the very success of the schemes. Encouragement and extension of financial and technical assistance to the voluntary organisations, which arise as a result of local efforts on the part of the people to attend to their social problems, is the cardinal principal of state policy. These Welfare Organisations generally have valuable experience of serving the people and enjoying wider public support. Because of the meagre resources they are not self-sufficient to render services on an adequate footing. The programme of assistance to the serving voluntary social welfare institutions aims at helping handicapped groups like the blind, deaf and dumb, orthopaedically handicapped, aged and infirm as well as those engaged in children welfare activities. Financial assistance is extended for the expansion and improvement of the programme of voluntary organisations. The scheme aims to broad-base and build upon the welfare services rendered by these agencies.

The record of voluntary effort in Haryana in all spheres of social welfare is perhaps unsurpassed in the country Voluntary agencies in the State work for the welfare of children, women, the handicapped and the youth.

The State Government released grants-in-aid to the tune of Rs. 85.90 lakks to 38 Voluntary Organisations during the year 1989-90.

During the spot inspection, the Committee visited some of the Voluntary Organisations functioning in the State. After reviewing the functioning of these organisations, the Committee observed that the present procedure of routing the applications for grant-in-aid to these institutions through Deputy Commissioner is very much time consuming. The Committee, therefore, recommends that all the applications for issuing the grants be forwarded by the District Social Welfare Officer with his inspection Report so that grants be issued by the department well in time.

The Committee further recommends that the question of releasing grants in time may be reviewed in depth by the Government and a clear time schedule be laid down to avoid hardship/difficulties of the institutions.

The Committee recommends that all Voluntary Organisations functioning in the state should maintain record of all assets acquired wholly or substantially out of Government grant and such assets should not be disposed off, encumbered or utilised for purpose other than those for which grant-in-aid was given without the prior sanction of the Government.

Further, the Committee also recommends to the Government that Voluntary Organisations should be encouraged through financial assistance to promote needed welfare services in the areas where they do not exist and also to initiate new welfare services not hitherto undertaken.

S.D. INSTITUTE FOR BLIND, AMBALA CANTT.

18. The Committee after visiting this institute observed that the number of inmates enrolled in the school is very low. The Committee stress to the management that number of inmates be increased by mobilising the community/people of area to send their blind children to their institution.

The Committee further recommends that the rate of maintenance of blind children be fixed on a pattern similar to the inmates of the Government Institute for the Blind, Panipat. The rates of maintenance for the inmates of the institutions run by the voluntary organisations as well as by the Government in the Social Welfare Department should be on uniform lines

The Committee also recommends that grant-in-aid given to the institutions be increased and instead of its being on matching basis (50:50), 90% be given by the State Government and balance of 10% be raised by the said institution.

PATIENTS WELFARE SOCIETY, HISAR

19. The Committee is very much impressed after visiting the Centre. The patients are looked after properly in the said Centre. The Committee after having a discussion with representatives of the Society, observed that the grant-in-aid which is being given to this society at present is too meagre keeping in view the expenditure incurred on the maintenance of TB patients

The Committee also observes that society is doing a very noble and laudable service for the needy people of this area and is a unique society of its own.

The Committee, therefore, recommends that grants-in-aid of this society be raised from Rs. 20,000 to Rs. 50,000 to meet the urgent requirements of the society.

The Committee also recommends that expenditure on the food etc. of the patients be met by the Social Welfare Department and the society should approach the Health Department for releasing a grant for meeting the expenditure on medicines etc.

HOME FOR MENTALLY RETARDED CHILDREN, ROHTAK

20. The Committee after visting this institution observed that some more grants be released for the maintenence of mentally retarded children by the Government. The Committee further recommends that concerned corporation be approached to raise the present quota of paraffix wax upto two tonnes annually which is being used for the production of candles by the inmates of this institution.

The Committee also observed that most of Voluntary Organisations do not find it possible to employ sufficient number of trained personnel as they do not have the resources to meet high salaries to be paid to such trained personnel. The Committee recommends that Government should assist Voluntary Organisations to have trained personnel.

WORKING, WOMEN'S, HOSTEL

21. With the progressive change in the economic structure of the Country more and more women are moving out of their homes in search of employment to big cities and towns. One of the main difficulties faced by such women is lack of suitable accommodation in healthy and wholesome environment. Voluntary Organisations engaged in the field of women's welfare approaching the State Government from time to time for financial assistence with a view to providing hostel facilities to such women.

The departmental representatives informed the Committee that at present 10 working Women Hostels are functioning in the State and 2 Hostels (i.e. Hisar & Jind) are under construction.

The Committee recommends to the Government that more liberal grants be released for the construction of working Women's Hostel in the new Districts of State during the next financial year and these two under construction hostel be completed without any further delay so that safe and secure accommodation be made available to the Working Women's Hostel at each District Headquarter of the State.

The Committee also recommends that the Department should take up the matter with State Social Advisory Board for the release of grant in aid to the Red Cross Society Rohtak which was being released previously and had now been discontinued.

JAWAHAR BAL BHAWAN, BHIWANI

22. The Committee after visiting Jawahar Bal Bhawan was very much distressed to note the poor maintenance of this

Bhawan. The entire Building of the Bhawan was in dilapidated state, unclean and unhygenic. The equipment of the poles for lighting traffic park which was recently installed were found stolen/camaged. The toy train for children was not working and the surroundings of the Bhawan was in a highly neglected state. The Committee was not satisfied with the replies/clarification given by the Child Welfare Officer Shri. L. S. Yadav and recommends to the Government that this officer be shifted away from this Bhawan immediately and a proper enquiry be made about the affairs of this Bhawan.

The Committee also recommends that some new jobs oriented trades may also be introduced in this Bhawan so that maximum benefits could be available to the rural girls of this area.

The Committee also recommends that some more grantsbe released by the department for the proper maintenance/ repair of this Bhawan and to re-start the toy-train for the enjoyment of children.

BAL ÁSHRAM, BHIWANI

After visiting this Ashram, the Committee observes that six months courses in vocational training be also introduced for the inmates of this Ashram. The Committee, therefore, recommends that number of inmates can be increased by doing proper publicity, keeping in view, the spacious building and 17 acres of land at the disposal of this Ashram.

It was brought to the notice of the Committee that only a unit of 25 children is being given grants by the Social Welfare Department against the strength of 75, therefore, 50 more children can also be covered for the purpose of grant given by the Department.

The Committee also observes that the society has got a plenty of resources at their disposal which needed to be taped on a righteous way to raise the income of Ashram Not only this, Bhiwani is a city of philantharopists and it would not difficult for the management to collect several lakhs rupees for the repair/construction of buildings as also for the maintenance of the inmates. The management should mobilies people for this purpose.

On a suggestion by the department, the Committee recommends to the management that a comprehensive scheme be sent to the department as to how much grant is required annually as per their expenditure incurred on the maintenance of children i.e. on their boarding, lodging and on medicines, books etc. so that it can be re-imbursed to them in total by the department.

BALGRAM, RAI (SONIPAT)

24. The objective of the Balgram is to provide an warm and loving home for the orphen and destitute children. By home

we mean a real home where child feels secure and accepted. Balgram strives to give its children, modern education and all facilities for recreation, sports & games and co-curricular activities for the entire development of their personality. Here children, both boys & girls, are admitted irrespective of their religion and caste. They are given freedom and opportunity to practice own religion.

The Committee was very much pleased to see the activities of Balgram Rai and was of the view that such Balgramt may also be set up in other dis ricts of the State

The Committee observes that the food articles being costly these days, the agencies of F.C.I. and district Food & Supplies Department, be contacted by the institution for procuring food articles at a cheaper rates for the inmates of the Balgram. Further the Committee recommends that assistance of District Branch of Red Cross be taken for providing better clothing to the Children.

The Committee is also of the view that the procedure for admission in this institution is considered time consuming and it is desired by the Committee that a sub-committee under the Chairmanship of Deputy Commissioner, Sonipat, be constituted to expedite the process of admission of children. It was also decided that a wide publicity be given for the admission of children to this institution.

The Committee also desire that a study of S.O.S. children village at Faridabad be carried out for running this institution on similar lines.

The Committee also observes that salary of house-mothers of this institution is very low. The Committee, therefore, recommends to the Government that matter regarding payment of emoluments to house-mothers be reviewed keeping in view the noble service being rendered by them to the inmates of this institution.

SHORT STAY HOME, FARIDABAD

25. The Committee made a visit to this Home, which is being run by the Social Defence League, Haryana It is a home for the distressed and dowry victims, maladjustment and unmarried mothers. This home is opened for every lady who feel the need and shelter and legal help. Training in different types of traces or crafts is being imparted to inmates of this home to enable them to be economically independent and give them the confidence that they need to stand on their feet.

The Superintendent of Home informed the Committee that due to untimely releasse of grants by the Government of India, the activities of the home are badly effected.

In order to meet the difficulties created by release of grant-in-aid by the Government of India at the fag end of

the financial year, the Committee desire that the grant earmarked for this scheme by the Social Welfare Department of the State be released in the month of September and January of each year for tiding over the difficulties of the institution. The Committee also recommends that liberal grants should be sanctioned to such Organisations so that distressed women and their children may be looked after properly.

MAHILA ASHRAM, ROHTAK

26. After visiting the said Centre, the Committee observed that more activities can be introduced in this Centre and more job oriented technical trades can be started so that maximum employment opportunities may be made available to the inmates.

The Committee was also informed by the departmental representatives that a new scheme is to be introduced by the department for providing vocational training to the girls residing outside the Ashram for which each trainee is to be paid a stipend of Rs. 50/- per month. The Committee appreciate this new scheme and recommends for its early execution by the department. The Committe also recommends that keeping in view the modern spacious building of this Ashram, more inmates could be accommodated in this home and for this a regular and wide publicity be made by the department.

The Committee also desire that the prescribed application forms for admission to this home be sent to all the M.L.As., of the State so that they may be able to recommend more deserving candidates.

KASTURBA SEWA SADAN, FARIDABAD

27. After visiting the Kasturba Sewa Sadan Institute at Faridabad, the Committee observed that the building of this Centre is in a very dilapidated condition and recommends to the Government that funds may be earmarked for the repair/construction of the building of this Centre during the next financial year.

The Committee further recommends that the problems of the improvement of children of such women required to be tackled and the schemes under DRDA be utilised for this purpose. The Committee also recommends that working of similar institutions run by other State Governments be studied by the department for bringing about further improvements or for providing additional facilities in the institutions being run by the State Government.

During the course of visit, the inmates of Sadan informed the Committee that they are facing the accommodation problem after being rehabilitated. The Committee recommends to the Government that department should take up the matter with the Housing Board or Faridabad Complex Administration

for making a provision of reservation of EW.S. houses for such destitutes so that they could lead a better life.

The Committee hope that every effort will be made by the Government to attract more and more Government departments and also large organisation in public and private sector to give work to these training-cum-production Centres being run in this Institute so that destitute people towards whom Government have a moral obligation continue to have an assured means of earning their livelihood

ANTI-DOWRY PROGRAMME.

23. This scheme was started during the year 1985-86. Every citizen irrespective of sex is equal in the eyes of the Constitution of India, but in actual practice, the women at the time of marriage are expected to bring household goods, jewellery and cash, by their in -laws in most of the cases. The daughter of poor parents easily remained unmarried and where marriage is performed, their married life is made a hell by the greedy inlaws compelling the daughter-in-laws to fulfil their downy demands. So much so, they are not in a position to meet the downy demands of their in-laws, are burnt to death by the latter, or the girl commits suicide. To eradicate the social evil of downy, the department has got enacted "Anti Dowry Act", 1976 (Haryana Amendment). The grant-in-aid is being given to the women welfare organisations for propogating against the evil of downy.

After going through the written reply submitted by the department, the Committee recommends that wide publicity against the evils of dowry through Radio, T.V. and Newspapers be made by the department to create more awareness among the people.

The Committee further recommends that more grants-inaid be released to such Voluntary Organisations which are busy in propogating the evils of dowry in the State.

PANJIRI PLANT, GURGAON

29. This plant was established by CARE India It was taken over by the Social Welfare Department in the year 1983 for preparing ready to eat food under the Supplementary Nutrition Programme. The capacity of this plant is 22 40 Otls. per day i.e. 6720 Otls annually. Panjiri prepared in this plant is supplied to the Anganwaries opened under Integrated Child Development Services Scheme. The Panjiri is served to the children in the age group of 3 to 6 years to attract the children in the Anganwaries. The Panjiri prepared in this plant during the last three years and upto 31-12-1990 is as under:—

Year			Production
1987-88	٠		8759.95 Kg.
1988-89			6745.37 Kg.
1989-90	,		4400.48 Kg.
1-4-90 to 31-12-90		*	3600.34 Kg.

On a question being asked by the Committee, the departmental representatives informed the Committee that Panjiri produced by this plant is supplied to only 16 blocks of the State out of 91 blocks.

The Committee after going through the production figure of the plant observes that it was very low. Further its capacity can be increased by putting double shift in the plant The Committee, therefore, recommends that efforts be made to increase the capacity of the said plant so that Panjiri be supplied to more blocks of ICDS

The Committee recommends that the post of Manager of this plant which is lying vacant at present may be filled up with a suitable qualified persons immediately. The Committee is also of the view that to check the production losses of this plant, an expert Committee be constituted by the Department, consisting of experts from Industries Department.

The Committee also recommends that efforts be made to start the production in Gharaunda Plant which has since long been transferred by Education Department to cater to the needs of remaining blocks of ICDS.

After considering the impact of supplementary nutrition which is being supplied to the children in Anganwadi Centres of the State, the Committee is of the view that ready to eat food which will be a special attraction to children may be supplied to these. Centres instead of other popular recipes as is being supplied in most of the States. The Committee feels that a provision of ready to eat food will not only proved convenient and hygienic for the beneficiaries but will enable the Anganwadi workers to devote more attention to non-formal education and to carry out other activities of the scheme. Not only this, by adopting the abovesaid procedure, there will be a check on the pilferage of various food items purchased under the supplementary nutrition programme

The Committee, therefore, recommends that the department should formulate a policy to supply the ready to eat food in ICDS. Centres on experimental basis as is being done in other States, in future, and submit a report to this effect before the Committee for its consideration.

RESEARCH-cum-INFORMATION: CENTRE-

30. A Research-cum-Information Centre was set up in the Department to study the problems of Social Welfare and to disseminate information to other departments and to public During the course of oral examination as also in written reply, the Committee, was informed that the post of Research Officer and 31 posts of Statistical Assistants are lying vacant till to-date.

The Committee feels that the Research-Centre can render very useful service to the Department and to the public at large.

Nothing substantial seems to have been done to achieve the object for which the Centre was created. The Committee, therefore, recommends that the post of Research Officer and also of Statistical Assistants should be filled up as soon as possible so that Research Centre should work more efficiently and effectively.

ANNUAL AD MINISTRATIVE REPORT

31. The Committee recommends that suitable steps be taken by the Department to ensure that in future the Annual Administrative Report of the Department must be published after the close of the financial year to which it relates

CHILD WELFARE

MERGER OF SCHEMES

32. The Committee observed that there are certain schemes of the Department whose aims and objects are the same, for example, there is a scheme of 'Foster Care Services' and another 'Financial Assistance to Destitute Children'. The aims and objects of both these schemes are same. The Committee, therefore, desire that the Department should formulate a policy to merge such schemes which are similar in nature in order to avoid duplicacy so that maximum benefits could be given to the beneficiaries

OLD AGE PENSION (LIBERALISED) SCHEME

33. Under this scheme person of Haryana domicile, who has obtained the age of 65 years on or after 17-6-87 and is not income-tax payee and is not receiving pension of Rs. 100 pm. from another source, is entitled to the grant of pension. The pension is given irrespective of caste, creed and colour @ Rs. 100 p.m. per head. Till now 8.48 lakh senior citizen of the State have been benefitted under this scheme.

During the course of oral examination, the Committee brought to the notice of the Department that most of the eligible persons are deprived of this facility. In most of the cases persons of 80 years old are not included in the list of eligible beneficiaries. On the other hand some people of lower age are getting the pension regularly. The Departmental Representatives informed the Committee that previously the payment of pension was made through the moneyorders. But now the Government has decided to distribute pension to the aged through its own agencies to remove complaints of late and irregular disbursement of the amount through postal services. Under the new arrangements, the Patwaris and village level workers would distribute the pension in villages while the employees of Municipal Committees would do the job in urban areas.

The Committee, after hearing the Departmental Representatives, suggest that a proper survey be conducted throughout the State so that eligible beneficiary may not be deprived of this facility. Further, a Block Level Committee be constituted to identify the beneficiaries and particular date be fixed throughout the State twice in a month to identify the beneficiaries at block

devel so that no inconvenience is caused to the old persons on this account.

The Committee also desires that sincere efforts be made by the Department to clear the arrears and disbursement of the pension to all the beneficiaries upto 31-10-1990 in the State without any further delay.

The Committee feels that the Department is doing a very commendable job through this scheme. It has gone a long way in alleviating the sufferings of the old people belonging to poorer classes. However, the Committee is of the opinion that the age limit of 65 years is rather on the high side. The Committee recommends that the desirability of reducing the age limit of 65 years may be considered so that a large number of old people who are otherwise eligible could get benefit from this scheme. The Committee also recommends that those eligible beneficiaries who were left earlier and were subsequently included in the list of beneficiaries may be given arrears of pension. A complete audit of this scheme be conducted by an Audit Party of Accountant General, Haryana to avoid any mis-appropriation of funds.

-PETROL SUBSIDY TO HANDICAPPED PERSONS

34. Under this scheme, handicapped persons having motorised vehicles are given petrol subsidy @50% of total consumption per month subject to the maximum of 15 litres and 25 litres for vehicles upto 2 H.P and more respectively. Persons having an income upto Rs 2,500 p.m are eligible for this facility. The details of beneficiaries of the last 3 years is as under:—

Year	No: of:Beneficiaries	Amount
1987-88	5	Rs. 6,000
1988-89	5	Rs. 5,000
1989-90	5	Rs. 4,000

The Committee, after reviewing the above-stated details of beneficiaries, observes that only influential persons have availed this facility so far. The Committee, therefore, arecommends that a wide publicity of this scheme be made by the Department so that most deserving persons from rural areas of the State may also avail this subsidy. Further, the Committee also recommends that more funds be earmarked under this Scheme from the next financial year.

**FINANCIAL ASSISTANCE TO DESTITUTE WOMEN, WIDOWS AND PENSION TO PHYSICALLY HANDICAPPED PERSONS

35. Pension @ Rs 75 P.M. per head is granted to widows, unmarried women and married women who have been deprived of the financial support from their husbands because of their absence

or because of their physical/mental incapacity or desertion by husbands or any other means and their close relatives such as parents, sons, and son's sons are not supporting them and their own income from all sources is less than the income i.e. Rs. 200 P.M., prescribed by the Government.

Similarly, during the year 1980-81, a scheme was introduced underwhich totally in-capacitated physically handicapped persons with 70% or above disability in the age group of 21—65 years belonging to the economically weaker sections of the society are provided pension @ Rs. 75 P.M. per head.

During the course of oral examination, the Committee brought to the notice of the Departmental Representatives that pension to the physically handicapped and widows is not disbursed properly and timely and most of the cases of pension to these persons are lying pending for a long time. The Departmental Representatives informed the Committee that due to non-availability of funds, the pension to these categories can not be disbursed regularly.

The Committee recommends to the Government that more funds be released for the disbursement of pension to the physically handicapped persons/widows and the payment of arrears upto 31-10-90 be made to them without any further delay.

The Committee also recommends that a proper survey be conducted by the Department so that deserving beneficiaries from the rural areas may not be deprived to avail this facility of pension under this scheme. Further, the Committee desired that pension to physically handicapped/widows be disbursed alongwith Old Age Pension in future as they are already great sufferers and distressed part of our society.

The Committee further recommends that rate of pension be enhanced from Rs. 75 to Rs. 100 P.M. per head on the pattern of Old Age Pension keeping in view the high cost of living standard these days.

HOME FOR AGED AND INFIRM

36. An Institute for the destitute, aged and infirm persons of the age group of 65 years or above in the case of men and 60 years and above in case of women having no means of livelihood and their relatives are not in a position to support them, is functioning at Rewari. The inmates are provided free boarding, lodging and other facilities like medical aid etc. free of charge. The present strength of inmates in the institution is 43.

During the course of oral examination, the departmental representatives informed the Committee that the building meant for this home is presently in the possession of Deputy Commissioner, Rewari. The Committee recommends to the Government that some other suitable accommodation may be provided to the Deputy Commissioner, Rewari so that the building of this home may be handed over to the Social Welfare Department for keeping the aged persons properly in the said home,

The Committee further recommends that an another home may also be opened in the State so that more aged/infirm persons may be accommodated in the said home.

The Committee also recommends that the department should formulate a policy to accommodate those aged/infirm persons in this home, who can afford the expenses of boarding and lodging but they have been deserted by their families, with a view to rehabilitate them so that these aged/infirm persons may feel a homely atmosphere during their stay in such type of homes on experimental basis as is being done in most of the developed countries.

STATE AFTER-CARE HOME FOR BOYS, SONIPAT.

- 37. The aim of this scheme is to provide maintenance, education and training to the following categories of the destitute male children who have no source of income to make them self-dependent and useful members of the society:—
 - (a) Discharges from correctional and non-correctional institu-, tions;
 - (b) Whose father is under long term imprisonment and has no means of maintenance;
 - (c) Whose father is either of the age of 70 or above or is invalid due to permanent disability and has no means to maintain and educate his child/children; and
 - (d) Children of widows having no means of maintenance.

Every child in the home is provided with free food, care, education, shelter, medical aid and other facilities as are essentially needed. The present rate of maintenance is Rs. 150 per month per child.

During on-the-spot study tour of the Committee, the Committee is not satisfied with the functioning of this Home. A number of complaints against the Superintendent of this Home were brought to the notice of the Committee. The Committee observes that children are not being maintained properly in this home. The food stuff for the inmates of this Home was also not found upto the mark. The Committee, therefore, recommends that the Superintendent of this home be transferred immediately and an inquiry be held about the affairs of this Home, under intimation to the Committee.

SETTING-UP OF DIRECTORATE FOR WOMEN & CHILD.

38. There has been spurt of legislations relating to women in the past decade. Amendments in the various existing laws like Anti-Dowry, Hindu Marriage Act, Special Marriage Act, Child Marriage Act, Equal Remuneration Act, Immoral Traffic (Prevention)

Act : etc.: have staken; place besides introducting of new Acts such as the Family Courts Act, 1984, Indecent Representation of Women (Prohibition) Act, 1986 and Commission of SATI (Prohibition) Act, 1987 to protect the person and dignity of women against their exploitations and indecent presentations it has been found that inspite of introduction of numbers of Acts, the women are not making@use of them and suffering; with one problem or the other due to lack of knowledge about these Acts. To bridge the gap between law and women and to make existing legislations effective, it is very important to make existing legislations effective. It is also very important to make the public aware of the status of women, their legal rights and their role in the society. It has been observed that legislations are there only in papers and have not really been implemented and even most of the people are not aware of the existing legislations, the new amendments and legislation with regard to women. Hence startegies for creating a wareness need to be properly planned, i.e. campaign against the resocial evils through T.V., Radio, News Papers and other mass medias for prompting positive attitude towards women.

The Committee' recommends that sincere! efforts be made by the Department to set-up a Women Directorate without any further delay so that the provisions of all the existing laws like Anti-Dowry, Hindu Marriage Act, Special Marriage Act, Child Marriage Act, Equal Remuneration Act, Immoral Traffic (Prevention), Act, etc. etc. could be implemented properly for the welfare of the women in the State.

The Committee further recommends that atleast 8 posts of District Social Welfare Officer (Women) be filled up immediately so that the District Offices are set up and become operational from the next financial year.

GENERAL RECOMMENDATIONS

39. It was brought to the notice of the Committee that the internal audit of the Social Welfare Department has not been done for the last a number of years. The Committee, therefore, recommends that the Accounts Section of the Department may be extrengthened with sufficient staff so that internal audit of the Department is carried out regularly

By examining the material supplied by the Department; the Committee observed that in the absence of any investigating agency, it can not be ensured that the benefits are being provided to the actual beneficiaries. Further all the schemes of the Department are not being monitored properly. The Committee recommends that to ensure whether the benefits of the schemes of the Department are being provided to the actual beneficiaries in the State, investigating agency be strengthened and department may ensure that each scheme of the department is monitored regularly.

The Committee also emphasise the need for effective monitoring of rural development schemes to ensure proper use of the funds earmarked for the purpose.

APPENDIX---I"

Summary of recommendations/observations of the Committee on Estimates... (1990-91)

Sr. No.	Pages ~	Paragraphs of the - Report	Recommendations/Observations
1	2	3	4
1.7	4 7·^	12: 1	(i) The Committee recommends that all vacant posts in the department be filled up immediately as the department is one of the expanding department and has a vital role to play in implementing the various schemes/projects for the welfare of Women, Distitute Children's and Physically Handicapped persons of the State
	•	,	(ii) The Committee further recommends that those posts which are not required by the Department or lying vacant, since long, be abolished forthwith or these posts, may be converted and filled up at the earliest so that efficiency of the department may be improved.
			(iii). It is imparative that a post of Planning Officer be created⇒in the department to implement in various developmental programmes
			(iv) It is, therefore, imparative that a post of Establishment Officer be created in the department.
2:	78 :	13 -	(i) The Committee recommends that a publicity cell be set up at the Headquarter and this Cell be streng- thened with sufficient staff and handsome amount be also earmarked for the purpose in future so that proper publicity about the latest schemes of the department be made for the benefits of weaker sections/ruralities.
-			(ii) The Committee further recommends that literature so-published be distributed through M.L.As of respective area, Village Panchayats, Schools and through various agencies connected with the social welfare activities of the department, so that same may be easily made available to the needy persons. The Committee would like that the literature/publications about the schemes of the department should be published in both the languages (in Hindi as well as 'in English language) so that more beneficiaries can be attracted
3.	. 8	14	(i) With a view to check the misutilisation of funds, the Committee recommends that the department should spent the amount on various schemes proportionately as provided in the Budget so that amount may not be spent at the fag end of the year indiscriminately. Thus, the amount spent in haste could not be utilized properly within the short period.
•			(ii) The Committee further recommends that the department should also persue the matter with the Finance Department vigorously and get the pending schemes sanctioned/funds released well in time in future so that the purpose of the schemes for which these are meant for, could be achieved.

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- (i) The Committee recommends that suitable funds be provided during the next financial year for the construction/maintenance of Anganwadi Centres especially which are functioning in the rural areas so that proper facilities may be provided to the beneficiaries.
- (ii) The Committee further rrecommends that the blocks which are not covered under this scheme so far may also be covered during the next plan with a view to achieve cent-percent coverage.
- (III) The Committee also recommends that Government "should enhance their monthly honorarium from Rs. 250 to 500 keeping in view the rise in the price-index.
- (iv) The Committee recommends that vacant posts of CDPOs, Supervisors and Anganwadi Workers be filled up immediately so that functioning of this scheme in all the blocks be improved.
- (v) The Committee is of the view that to check maipractice of financial irregularities, a complete special
 audit of all the purchases made under supplementary
 nutrition programme in ICDS during the last 3 years
 be conducted by an Audit Party of A.G., Haryana,
 to weed out all the financial irregularities, embezzlement and misappropriation of funds and all substandard purchases made under this scheme so that
 remedial steps be taken.
- (vi) The Committee further recommends that there should be a regular and complete audit of each block/Centre once in a year by an independent agency and there should be physical verification of stock register from time to time by D.D.O. as per financial requirements.
- (vii) The Committee further recommends that all Senior Officers should also carry out inspection from time to time in order to bring efficiency in the working of the department.
- (viii) The Committee also recommends that frequent visits be made by the CDPOs/Programme Officers of each district/Block so that strength of beneficiaries be increased in these Centres. A report to this effect may be sent to the Head Office every month to assess their performance.
 - (ix) The Committee recommends that suitable award/ incentives be given to the dedicated Officers/Officials who have made good contribution in increasing the number of beneficiaries especially in rural areas.
 - (x) The Committee further recommends that all the food items be purchased from the approved source of the Centre/State Government. Representation may also be given to the devoted social workers of the respective areas in the Purchase Committee constituted at district headquarter for the said purpose.

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	·		(xi) The Committee also recommends to modify the system prevailing in other States.
	,		(xii) The Committee recommends that wherever there is a shortfall in the recruitment of posts as reserved for persons belonging to SC/BC categories against the total number of posts sanctioned/filled, be filled up without further delay and the Committee be informed accordingly.
			(XIII) The Committee also stressed the need of regular broadcasting the programmes of ICDS project, wide publicity through the press, to organise seminars/workshops at each block level by the department so that objectives of this scheme is properly implemented in letter and spirit throughout the State.
5	1218	16	(i) The Committee recommends that department should take immediate steps to recover the embezzled money from the deliquent officials at the earliest.
	·		(ii) The Committee further recommends that a post of Assistant District Attorney which is lying vacant at present be filled up immediately so that all the departmental enquiries/pending cases in the Courts be disposed off without any further delay. Action taken in the matter may be intimated to the Committee.
6.	18—19	17	(i) The Committee recommends that all the applications for issuing the grants be forwarded by the District Social Welfare Officer with his Inspection Report so that grants be issued by the department well in time.
			(ii) The Committee further recommends that the question of releasing grants in time may be reviewed in depth by the Government and a clear time Schedule be laid down to avoid hardship/difficulties of the institution
,			(iii) The Committee recommends that all Voluntary Organisations functioning in the State should maintain record of all assets acquired wholly or substantially out of Government grant and such assets should not be disposed off, encumbered or utilised for purpose other than those for which grant-in-aid was given without the prior sanction of the Government.
			(iv) Further, the Committee also recommends to the Government that Voluntary Organisations should be encouraged through financial assistance to promote needed welfare services in the areas where they do not exist and also to initiate new welfare services not hitherto undertaken.
7.	19	18	(1) The Committee stress to the management of S.D. Institution for Blind, Ambala Cantt. that number of inmates be increased by mobilising the community/people of area to send their blind children to their institution.

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			(II) The Committee further recommends that the rate of immaintenance of blind children be fixed on a pattern similar to the inmates of the Government Institute for the Blind, Panipat. The rates of maintenance for the inmates of the institution run by the Voluntary Organisations as well as by the Government in other Social Welfare Department should be on uniform these.
-			(iii) The Committee also recommends that grant-in-aid green-to-the-institutions be increased and instead coffits being on matching basis (50-50), 90% be green-thy the State Government and balance of 10% be, raised by the institutions
8.	⊧₃1.9 <u></u> ≨20	หลี 9	this society be raised from Rs. 20,000 to Rs. 50,000 butogeneet the urgent requirements of the society.
	•		c(ii) The Committee also recommends that expenditure on the food etc. of the patients be met by the Social Welfare Department and the society should approach the Health Department for releasing a grant for meeting the expenditure on medicines
÷9.	.d .20	. 20 ,	(i) The Committee recommends that concerned Cor- poration be approached to raise the present quote of paraffix wax upto two tonnes annually which is being used for the production of candles by the inmates of Home for Mentally Retarded Children, Rohtak.
- '		-	A(ii) The Committee also observed that most of Voluntary Organisations do not find it possible to employ sufficient number of trained personnel as they do annot have the presources to meet high salaries to be paid to such trained personnel.
•	,	. •	a(iii) The Committee further recommends that Government should assist Voluntary Organisations to have trained personnel.
10.	7,20	°•21 [°]	in (i)" The Committee recommends to the Government that more liberal grant be released for the construction stof Working Women's Hostel in the new Districts of State during the next financial year and these two under construction hostel be completed without any enfurther delay so that safe and secure accommodation be made available to the Working Women's Hostel at each District Headquarter of the State.
			(II) The Committee elso recommends that the Department should take up the matter with State Social Advisory, Board for the release of grants-in-aid to the Red Cross Society which was being released previously and had been discontinued this year.
11.	2021	22	(i) The Committee was not satisfied with the replies/ Clarification given by the Child Welfare Officer, Shri L.S. Yadav and recommends to the Government that I this Officer be shifted away from Jawahar Bal Bha- wan, Bhlwani, immediately and a proper enquiry be made about the affairs of this Bhawan.

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-			(ii) The Committee further recommends that some new jobs oriented trades may also be introduced in this Bhawan so that maximum benefits could be available to the rural girls of this area.
			(iii) The Committee also recommends that some more grants be released by the department for the proper maintenance/repair of this Bhawan and to restart the toy train for the enjoyment of children.
12.	21	23	(i) The Committee recommends that number of inmates can be increased by doing proper publicity, keeping in view, the spacious building and 17 acres of land at the disposal of this Ashram.
			(ii) On a suggestion by the department, the Committee further recommends to the management of Bal Ashram, Bhiwani that a comprehensive scheme be sent to the department as to how much grant is required annually as per their expenditure incurred on the maintenance of children i.e. on their boarding, lodging and on medicines, books etc. so that it can be re-imbursed to them in total by the department.
13.	2122	24	 The Committee recommends that assistance of Dis- trict Branch of Red Cross be taken for providing better clothing to the children.
			(ii) The Committee is also of the view that the procedure for admission in Bal Gram, Rai is considered time consuming and it is desired by the Committee that a Sub-Committee under the Chairmanship of Deputy Commissioner, Sonipat, be constituted to expedite the process of admission of children. The Com- mittee also decided that a wide publicity be given for the admission of children to this institution.
			(III) The Committee also desire that a study of S.O.S. chil- dren village at Faridabad be cerried out for running this institution on similar lines.
			(iv) The Committee also observe that salary of house-mothers of this institution is very low. The Committee, therefore, recommends to the Government that matter regarding payment of emoluments to house-mothers be reviewed keeping in view the noble service rendered by them to the inmates of this institution.
	2223	2 5	(i) In order to meet the difficulties created by release of grant-in-aid by the Government of India at the fag end of the financial year, the Committee desire that the grant earmarked for this scheme by the Social Welfare Department of the State be released in the month of September and January of each year for tiding over the Short Stay Home, Faridab ad.
	•	2	(II) The Committee recommends that liberal grants should be sanctioned to such Organisations so that distressed women and their children may be looked after properly.
15.	23	26	(i) The Committee appreciate this new scheme to be introduced by the department for providing Voca- tional /Training to the Girls residing outside the

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•	Maḥija Asḥram, Rohtak and recommends for its early execution, by the department.
	(II) The Committee further recommends that keeping in view the modern spacious building of this Ashram, more inmates could be accommodated in this Home and for this a regular and wide publicity be made by the department.
	(iii) The Committee also desire that the prescribed appli- cation-forms for admission to this Home be sent to all the M L As of the State so that they may be able to recommend the deserving candidates.
16.5 23-24 - 1 27-	(i) After visiting the Kasturba Sewa Sadan, Faridabad, the Committee observed that the building of this Centre is in a very dilapidated condition and recommends to the Government that funds may be earmarked for the repair/construction of the building of this Centre during the next financial year.
	(ii) The Committee further recommends that the problems of the improvement of children of such women required to be tackled and the schemes under D. R. D. A. be utilised for this purpose.
	(III); The Committee, also recommends that working of similar institutions run by other State Governments be studied by the department for bringing about further, improvements or for providing additional facilities in our institutions by the State Government.
	(iv) During the course of visit, the inmates of Sadan informed the Committee that they are facing the accommodation problem after being rehabilitated. The Committee, recommends to the Government that department, should take up the matter with the Housing, Beard, or Faridabad Complex Administration for making a provision of reservation of E.W.S. houses for such destitutes so that they could lead a better life.
17 ₋₃ 24 ₀ 28 ₀	(i) After going through the written reply submitted by the department, the Committee recommends that wide publicity against the evils of dowry through Radio, T.V. and Newspapers be made by the department to create more awareness among the people.
	(ii) The Committee further recommends that more grant-in-aid be released to such Voluntary Organisations which are busy in propagating the evils of downry in the State.
18. 24—25 29	(i) The Committee recommends that efforts be made to the rease the capacity of the Panjiri Plant, Gurgaon by putting double shift in the plant so that Panjiri be supplied to more blocks of ICDS.
	(ii) The Committee recommends that the post of Manager of this plant which is lying vacant at present may be filled tup with a suitable qualified person immediately,

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17 1		7	 (III) The Committee is also of the view that to check the production losses of this plant, an expert Committee be constituted by the department, consisting of experts from Industries Department. (Iv) The Committee also recommends that efforts be made to start the production.
5		•	made to start the production in Gharaunda Plant which has since long been transferred by the Education Department to cater to the needs of remaining blocks of ICDS.
	,		(v) The Committee recommends that the department should formulate a policy to supply the ready to eat foo'd to I.C D.S. Centres on experimental basis as is being done in other States in future and sub- mit a report to this effect before the Committee for its consideration.
19.	25 <u>-4</u> 26	' 30` •	The Committee recommends that the post of Research Officer and also of Statistical Assistants in the department which are lying vacant should be filled up as soon as possible so that Research Centre should work more efficiently and effectively.
20, 21	, 2 6	31	The Committee recommends that suitable steps be taken by the Department to ensure that in future the Annual Administrative Report of the Department must be published after the close of the financial year to which it relates.
1 -	26	32	The Committee desire that the Department should formu- late a policy to merge such schemes which are similar in nature in order to avoid duplicacy so that maximum bene- fits could be given to the beneficiaries
22.	· 26—27	33 -	(1) The Committee after hearing the Departmental Representatives, suggest that a proper survey be conducted; throughout the State so that eligible beneficiary may not be deprived of this facility. Further, a Block Level Committee be constituted to identify the beneficiaries and particular date be fixed throughout the State-twice in a month to identify the beneficiaries at block level so that no inconvenience is caused to the old persons on this account.
	,		(ii) The Confinittee also desire that sincere efforts be made by the Department to clear the arrears and disburse- ment of the pension to all the beneficiaries upto 31-10-1990 in the State without any further delay.
, , ,			(iii) The Committee also recommends that the desirability of reducing the age limit of 65 years may be consi- dered so that a large number of old people who are otherwise eligible could get benefit from this scheme.
57			(IV) The Committee also recommends that those eligible beneficiaries who were left earlier and were subsequently included in the list of beneficiaries may be given arrears of pension and a complete audit of this scheme be conducted by an Audit party of Accountant General, Haryana, to avoid any misappropriation of funds.
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23.	. 27	34	(i) The Committee recommends that a wide publicity of the scheme of giving petrol subsidy to eligible Handicapped persons in the State be made by the Department so that most deserving persons from rural areas of the State may also avail this subsidy.
		. `	(ii) The Committee also recommends that more funds be earmarked under this scheme from the next financial year. i.e. 1991-92.
24.	27—28	35	(i) The Committee recommends to the Government that more funds be released for the disbursement of pension to the physically handicapped persons/ widows and the payment of arrears upto 31-10-90 be made to them without any further delay.
,		,	(ii) The Committee also recommends that a proper survey be conducted by the Department so that deserving beneficiaries from the rural areas may not be deprived to avail this facility of pension under this scheme.
			(iii) The Committee also desire that pension to physically handicapped and widows be disbursed alongwith Old Age pension in future as they are already great sufferers and distressed part of our society.
	,		(iv) The Committee further recommends that rate of pension be enhanced from Rs. 75 to Rs. 100 P.M. per head on the pattern of Old Age pension keeping in view the high cost of living standard these days
25.	2829	. 36	(i) During the course of oral examination, the departmental representatives informed the Committee that the building meant for the Home for Aged & Infirms is in the possession of Deputy Commissioner, Rewari. The Committee recommends to the Government that some other suitable accommodation may be provided to the Deputy Commissioner, Rewari. so that the building of this home may be handed over to the Social Welfare Department for the
		14.5a	the aged persons properly in the said Home. (ii) The Committee further recommends that an another Home may also be opened in the State so that more aged/infirm persons may be accommodated in the said Home.
			(iii) The Committee also recommends that the department should formulate a policy to accommodate those aged/infirm persons in this Home, who can afford the expenses of boarding and lodging but they have been deserted by their family members, with a view to rehabilitate them so that these aged/infirm persons may feel a homely atmosphere during their stay in such type of Homes on experimental basis as is being done in most of the developed Countries.
28	29	37	During on-the-sopt study tour of the Committee, the Committee is not satisfied with the functioning of this Home. A number of compleints against the superintendent of this

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Home were brought to the notice of the Committee. The Committee observes that children are not being maintained properly in this Home. The food stuff for the inmates of this home was also not found upto the mark. The Committee, therefore, recommends that the Superintendent of this Home be transferred immediately and an inquiry be held about the affairs of this Home under intimation to the Committee.

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(i) It has been observed that legislations are there only in papers and have not really been implemented and even most of the people are not aware of the existing legislations, the new amendments and legislation with regard to women. Hence strategies for creating awareness need to be properly planned i.e. compaign against the social evils through T.V., Radio, News-Papers and other mass medias for prompting positive attitude towards women.

The Committee recommends that sincere efforts be made by the Department to set-up the Directorate for Women & Child Development without any further delay so that the provisions of all the existing laws like Anti-Dowry, Hindu Marriage Act, Special Marriage Act, Child Marriage Act, Equal Remuneration Act, Immoral Traffic (Prevention) Act, etc. etc. could be implemented properly for the welfare of the women in the State.

- (ii) The Committee further recommends that atleast 8 posts of District Social Welfare Officers (Women) be filled up immediately so that the District Officers are set up and become operational from the next financial year.
- (i) The Committee, recommends Section of the Department may be strengthened with sufficient staff so that internal audit of the Department may be carried out regularly.
- (II) The Committee further recommends that to ensure whether the benefits of the schemes of the Department are being provided to the actual beneficiaries in the State, Investigating Agency be strengthened and the department may ensure that each scheme of the department is monitored regularly.
- (iii) The Committee also emphasised the need for effective monitoring of rural development schemes to ensure proper use of the funds earmarked for the purpose.

PPENDIX-II

Statemet showing the outstanding recommendations of the Committee on Estimates relating to the years 1984-85, 1985-86, 1986-87, 1987-88, 1988-89 and 1989-90.

Sr.	Rage of Para	raphs Further observation/recommendation made by the Committee
71	1. 2, y	34 · ·
		17th REPORT (1984-85)
103 m 22	ا کے بیٹ ہو ہو آئے ہو او او او	EXCISE-AND TAXATION DEPARTMENT
nå. ' p i '	.71	EXCISE AND TAXATION DEPARTMENT The Committee desire that the decision as and whe taken by the Government in the matter may be intimated to the Committee. Tath REPORT (1985-86)
A SHAME S	eni î Sai	"18th 1REPORT (1985-86)
-		INDUSTRIES DEPARTMENT
62 11 5 T	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	The Committee recommend that the department should ensure that all the vacant posts may be filled up a the carliest and the Committee be informed of it. The Committee had earlier desired the department to furnish information regarding (a) whether there are any unallotted plots in the industrially developed.
)	The second secon	colonies, if so, the colonywise number there cand (b) whether there are any allotted plots on which industrial activities have not yet been started, if so the number thereof togetherwith the reasons but the same has not been furnished to the Committee of the co
		28 The Committee was not satisfied with the efformade by the department in this regard. The Committe would like to know the norms fixed by the higher level Committee headed by the Chief Secretary.
24 M S	120-13	The Committee observe that the department failed supply the desired information as asked for the Committee in its meeting held on 28-9-87 an therefore, reitrated its earlier recommendations made on 28-9-1987.
6. 3		33 The Committee would like to know the latest position of this paragraph. The Committee observed that the matter regardle
7.	16	The Committee observed that the matter regarding making arrangements for marketing the scienting instruments be taken up with the State Governments of the control of the c
8.	18	The Committee desire that efforts be made to the stay vacated and recover the amount as soon possible.

tion.

The Committee would like to know the latest poel-

1----2 3 19TH REPORT (1986-87) FOOD AND SUPPLIES DEPARTMENT The Committee, therefore, recommend to the Chief Secretary to Government, Haryana, that all the Heads of Departments be directed to supply the requisite 10. 12 information, within the stipulated period and the information so supplied should be complete in all respect. 11. The Committee, therefore, recommend that both the 5 13 posts of Additional Directors be abolished one more post of Joint Director be created by the Government to run the smooth functioning of Department as is at present. 12. 5. 14 After scrutinising the information so supplied, the Committee recommend that the vacant posts be filled up immediately and with regard to the posts which have comenunder ban/cut, the Chief Secretary may get the work of the Department assessed through the Administrative Reforms Department to see about the necessity of such posts. 13. 15 The Committee, therefore, take a serious view of this and recommend that the position with regard to the reserved posts be-re-assessed afresh under intimation to the Committee The Committee, therefore, recommend that vigorous steps be taken by the Department to dispose of the 14, 18 pending departmental cases/enquiries and pursue other cases pending in the Courts. The Committee further recommend that report in this respect-be sent within six months 15. 17 The Committee observed that it was not at all satisfied with the work done by the District Food and Supplies officer and is, therefore, of the view that the District Food and Supplies Officer while sitting at the Headquarters, cannot function so efficiently as he can do in fleld. Therefore, the Committee recommend that this be shifted in the field under intimation to the Committee. The work assigned to rest of the three District Food and Supplies Officers at the Headalso be quarters - may intimated. 16. The Committee would like to know how many posts -8 18 of Section Officer/ Junior auditor are at present with the Department and the work assigned to Incumbent of each posts. The Committee ลโรด desire to know the latest position regarding creation of the posts of the audit staff A copy of the instructions, so issued in regard to the authorisas. tion to internal Audit parties be sent to the Committee. After: persuing the above figures, the Committees observed that although the palm oil was received yet 17. -**20**_-8----10 : it has not been distributed properly to the ruralities.

			
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			The Committee, therefore, recommend that the Department should take effective steps to streamline the proper distribution of essential/scarce commodities under intimation to the Committee.
18.	12 ′	23	After persuing the above information, the Committee observed that it appears that the raids are not being conducted properly as also the number of the raids are decreasing every year.
			The Committee, therefore, recommend that the Department should make strenous efforts for the smooth running of the departmental activities and a report be submitted to the Committee within six months of the presentation.
19.	12—13	24	The Committee look a serious view of the negligence on the part of the departmental officials for not getting the compliance of the above order. The Committee, therefore, recommend that strict instructions be issued to respective District Food and Supplies, Controllers/Officers so that the poor public is not harrassed and the action taken in this respect be intimated to the Committee
20.	13	· 25	The Committee, therefore, recommend that the Central Government and the Reserve Bank may be requested to take immediate steps in the matter by giving concessional credit to the owners of the fair price shops so that they could supply other items in addition to the controlled items to the poor and downtrodden sections of our society.
21.	13—15	26 .	The Committee observed that the critéria of forfeiting of security be laid down, if not already done, and be intimated to the Committee. The Committee also observed that 31 complaints against the depotholders are pending since 1985-86 which means that action is not being contemplated seriously.
			The Committee, therefore, recommend that to check the re-occurance, regular checks be made by the field staff and the pending complaints be disposed off immediately so that the erring depot-holders could be punished severely for the irregularities and the department should also take steps to open new depots in place of the depots cancelled, if not opened so far. The Committee also feel that Department should increase the security deposit for various licences. The Committee be also informed after doing the needful.
22.	15	27	The Committee desired that a final report on the action taken against the defaulters may be intimated to the Committee.
23.	16—17	29	The Committee, therefore, recommend that the desird information be supplied at the earliest.
24.	17 ,	30	The Committee observed that the Department should make such arrangements so that it could be checked that the Kerosene Oil is being destributed properly

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			and it reaches the ruralities. The Committee further recommend that checkings be made in this respect and a report be sent to the Committee at the earliest.
25 [°]	17	31	The Committee, therefore recommend that the wholesale dealers be asked to maintain proper accounts and the same should be checked periodically by the District Food and Supplies Controller/Officer by raiding their premises
			To minimise the adulteration, the Committee further recommend that frequent raids be also conducted on the Petrol Pumps so that the defaulters could be brought to book by instituting cases against them in the Courts. The steps for opening of atleast one more laboratory be taken under intimation to the Committee.
26	17—20	32	After persuing the above figures, the Committee observed that even one or two thans of controlled cloth are not being allocated to every fair price shop. The Committee, therefore, recommend that the department should take some effective steps in this direction, under intimation to the Committee.
27.	20	33	The Committee observed that the suger is supplied to the Ration Card-Holders in the end of the month and, therefore, recommend that instructions be issued to the effect that sugar should be supplied by 10th of every month. A copy of the instructions so issued be sent for the information of the Committee.
			20TH REPORT (1987-88)
		τοW	N AND COUNTRY PLANNING DEPARTMENT
28.	45	16	(II) The Committee desired that the final decision taken by the department may be intimated to the Committee.
			(iii) The Committee desired that the final decision taken by the department may be intimated to the Committee.
29.	67	19	The Committee desired that the information regarding development work in the four villages namely Keorak, kharak Kala, Bichore and Pali and criteria for selection of villages may be collected from Rural Development Board and the same be sent to the Committee.
30.	9	24	The Committee desired that necessary instructions regarding making survey before acquisition of land of villages/towns may be issued, if not issued earlier and a copy of the instruction issued in this behalf may be sent to the Committee.
31	10	25	The Committee reiterates its earlier recommendation and desired that the matter regarding fixation of price of plots may be examined afresh and some policy may be framed and the outcome of the policy decision taken in this regard may be intimated to the Committee.

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32.	10—11	27	The departmental representatives informed the Committee that the Report of the Committee constituted for the purpose of assessing the actual requirement of staff was still awaited. The Committee desired that a copy of the report may be sent to the Committee.
			21ST REPORT (1988-89)
	•		TOURISM DEPARTMENT
33. - -	6	11	The Committee recommend that in addition to the above said courses some more different type of courses are absolutely essential for imparting training to the young men & women in different disciplines like Bakery, Confectionary, Food, Preservation, Canning and House-keeping etc. in the above'said Catering Institute so that more avenue of jobs may be got available to unemployed youths of the State.
34.	6	12	The Committee, therefore strongly recommand that the Department should take up this matter with the Government so that the stipend may be awarded to every student belonging to the Scheduled Castes & Backward Classes in each group The action take in this respect be intimated to the Committee
35.	6	13	The Committee, therefore, recommend that sincere efforts be made to get this Institute recognised with the Technical Education Board, Haryana and the Food Craft Institute of India without further loss of time. The action taken in this respect be intimated to the Committee.
36.	7	14	The Committee, therefore, recommend that suitable steps be taken to ensure that in future the Annual Administrative Report of the department must be published after the close of the financial year to which it relates
37.	7	15	The Committee, therefore, recommend that this information be supplied to them at the earliest
38.	7	16	The Committee recommend that all the above said vacant posts be filled up immediately as the department is one of the expending departments and has vital role to play in the economy of the State.
39.	7—8	17	The Committee, therefore, desire that the required information alongwith the name of the visiting officers togetherwith the purpose of their visit and the expenditure incurred on their visit be intracted to the Committee at the earliest.
40.	8	18	The Committee desire that besides the Tourist Complex at Agra, a Tourist Complex should also be opened at Haridwar keeping in view the religious sancity and natural beauty of the place. The Committee further desire that the accommodation at Haridwar may be made available at nominal rates, so that the common people can avail the facility at the religious place.

41. 8 19 The Committee recommend that some handsome amout be earmarked for the purpose so that our State of attract maximum number of Tourists. The Committee further recommend that a documenter fidim of various Tourist Complexes of the State in the villages as well as prepared and shown in the villages as well as important fairs and in the State from time to so that the general Public should know about it important historical places and tourist activities of the State. 42. 8—9 20 The Committee, therefore, recommend to the Government that with a view to promote Tourism in it State/outside the State as Travel Agency by providing Luxury Coaches and Air-Conditioned Cars, be open at Delhi and Chandigarh. The Committee further recommend that to promote Tourism sense among the people of Haryana as we as to the employees of the State Government, it department should take suitable staps to organis tours of various tourists sports in the State/Outside Hotality of the State by providing Video Coaches at a moderar rates. The steps taken by the department in the State by providing Video Coaches at a moderar rates. The steps taken by the department in the Guizection be intimated to the Committee. 43. 9 21 The Committee desire that the persons in the I.A.S. H.C.S. Cadres who have interest in promoting the tourism and other related matters bellowed to remain the Tourism Department for a period of atless the services of such person who had been given training at the Department and recommend the services of such person who had been given training at the Department and recommend the fore the convenience of foreign/domestic tourists and with a view to provide maximum facilities. 8 supply information to them about places of interest in our State, the Tourist Information Centre at Madras be opened again at a suitable place with the stadicity provided by the department and recommend that such facilities may also be made available to ope with the increasing demand of the tourist taffic in the State. The Committee take a serious v	1	2	3	
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			The action taken in this matter be intimated to the Committee in due course.
47.	· 10—11	25	The Committee agreed that though there is no objection that the Direction and the Managing Director may be the same person for better coordination etc. etc. but keeping in view of the economic aspects of the State, the Director of Tourism Department and Managing Director of Tourism Corporation should sit in one Room as both the organisations are being headed by one person and all the affairs of the Department/Corporation are also being managed from the same building. The action taken in this regard be intimated to the Committee.
48	11	26	To avoid this difficulty of the people, the Committee is of the opinion that the Tourism Department should take up the matter with the Transport Department to start a regular bus service between Delhi to Suraj-Kund/Badkhal Lake Complexes, so that the people can visit these complexes without any inconvenience.
	7		22ND REPORT (1,989-90)
			ANIMAL HUSBANDRY DEPARTMENT
49	5—6	13	The Committee after ascertaining the position from the written reply supplied by the department recommend that all the above mentioned vacant posts be filled up within six months as the department is one of the expending departments and has a vital role to play in the economy of the State
50.	6—7	14 .	The Committee took a very serious view for not sanctioning the schemes by the Government in time on account of which the amount provided in the Budget for the purpose are spent at the fag end of the year indiscriminately. Thus the amount spent in haste could not be utilized properly within the short period. The Committee, therefore, recommed that the Government department should persue the matter with the Government vigorously and get the schemes sanctioned well in time in future so that the purpose of the schemes for which these are meant could be achieved.
51.	7—8	15	The Committee is not satisfied with the work done by this cell as most of the material prepared by the publicity cell to educate the farmers is available in English language which does not serve the purpose of rural people and, therefore, recommend that all the literature/publications in regard to educate the villagers about the latest technology/schemes of the Department should be published in simple "Hindi language which can easily be followed by a common man. The Committee further recommend that literature so published be distributed through village panchayats and Veterinary Dispensaries and other Centres of the Department so that the same may be easily made available to the farmers. The Committee also observed that the publicity cell is not provided with sufficient staff for publicity
			in the branching

1 purposes at present. The Committee, therefore, recommend that this cell be stregthened with sufficient staff and handsome amount be also earmarked for the purpose in future so that proper publicity about the latest schemes of the Department be made for the benefits of ruralities. The Departmental representatives at the time of oral evidence informed the Committee that most of the 16 52. 8 court cases pending with the various courts belongs to the Livestock Farm, Hisar and in the absence of the Law Officer at Government Livestock Farm, Hisar these cases are not properly persued/dealt in the District Courts The department, therefore, suggest that at least one post of Assistant District Attorney may be created exclusively for Government Livestock Farm, Hisar The Committee fully agreed with the views of the department and recommend that a post of Assistant District Attorney for Government Livestock Farm, Hisar, be created at the earliest. The Committee further recommend that vigorous steps be taken by the department to dispose off the pending departmental cases/enquiries and persue other cases pending in the courts. A report to this effect be submitted to the Committee within six months. From the perusal of above mentioned 53 8---9 17 statement. the Committee fail to understand the criteria adopted for opening of Mobile Clinics in the State as most of districts have no Mobile Clinic The Committee is of the opinion that at least there must be one such clinic in each district. The Committee, therefore, recommend that more new Mobile Clinics with full equipments and medicines be opened in the State. Keeping in view of necessity of the area and for this purpose a proper survey be conducted by the department. The action taken in this respect be intimated to the Committee. From the persual of the above stated 9-10 18 54. it revealed that the production of most of the vaccines produced at the institute is decreasing considerably. The Committee pained to note that the institute is not producing the vaccine to meet the requirement of the State. The departmental representatives, at the time of oral examination, informed the Committee that the required vaccines could not be producted due to the lack of sufficient funds. The Committee fully satisfied with the position explained by the department and recommend to the Government that in future sufficient amount as demanded by the department be made available for the production of the vaccine/life saving drugs. The Committee further recommend that all the Chemicals which are required for the production of various

The Committee also recommend that a piece of 200 acres of land from the Government Livestock

vaccines be purchased from a approved source only instead of various agencies in future. The action taken in this regard be intimated to the Committee.

Farm, Hisar, may be transferred to the Haryana Veterinary Vaccine Institute, Hisar for keeping the herd of 1000 sheeps exclusively for the production of Anti Rabic Vaccine

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The Departmental representatives stated that the building of Haryana Veterinary Vaccine Institute, Hisar is still under construction and further revealed that the Estimated cost of this building was Rs. 128 crore, but a sum of Rs 1516 lacs has been sanctioned/spent so far since 1986-87. During on the spot inspection, the Committee inspected the construction work of the said building and found that with the present pace of construction, the said building will not be completed in the next five years Moreover, the cost of construction will also be increased from 128 crores to Rs 250 crores. The Committee therefore, strongly recommend that the whole amount be provided for the construction of the said building during the next financial year, so that the construction work of the building be completed without further loss of time.

The Committee fail to understand that when the farm has its own workshop then why the repair work was being done from the private sources and spent a huge amount on this account. The Committee, therefore, recommend that as far as possible all the Vehicles/machinery should be got repaired within the workshop.

It was also brought to the notice of the Committee that 13 Tractors out of 36 Tractors are unserviceable and heavy amount is required for their repairs. The Committee recommend that these unserviceable tractors on which a heavy expenditure is envolved for their maintenance etc, be disposed off immediately and in their place new tractors be purchased, if required.

The departmental representatives stated at the time of oral evidence that during the Seventh Plan, two hundred Veterinary Dispensaries would be opened and according to the scheme 40 such dispensaries would be opened every year alongwith required staff and medicines. But on the other hand, the Committee observed that required staff and the medicines are not being provided by the department in the dispensaries opened temporarily on public demand. The Committee, therefore recommend that such dispensaries should be included in those 40 dispensaries which are to be opened every year by the Department and in the meantime specific days be fixed on which doctors and staff be made available there. The Department should also ensure that required medicines be also made available in such dispensaries.

The Committee also intend to know the total number of Veterinary Dispensaries opened so far under the said scheme as the Seventh Plan is going to be completed.

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58. 12—13 22

The Committee observed that though it is very good scheme to check the export of good quality of milch animals out of the State, but all the animals entitled for incentives could not get the incentives for want of sufficient funds under this scheme, The Committee, therefore, recommend that a handsome amount be provided in the budget to restrain the people to export their animals outside the State. The Committee also recommend that proper survey be conducted by the Department to find out the high yielded milch animals, so that the more animals can get the benefit under this scheme. The Committee, further, recommend that in order to check and curb the export of such livestock, a flying squad be also set up by the department so that it may move to all borders of the State to check and control the illegal export of cattles from the State. The flying squad should be headed by a Senior Class-I Officer.

59. 13—14 23

The Committee inspected the said project and was very much pleased with the commendable work done by the staff of State Cattle Breeding Project for the overall improvement of the genetic stock and Cattle productivity of the State The systematic and planned system of Selection and mating, minimum level of mortality, High milk production in the current year and round the year availability of green and succulent fodder are some of the major achievements of the project However, the Committee feels that there is still a scope for further improvement, if sufficient funds are placed at the disposal of the Project Some of the areas that need immediate attention of the Government for providing the funds to this unique project are as under '—

- 1 The Committee recommends that a detailed report alongwith the proposals for the importation of Frozen Semen as well as the female stock be put up to the Government immediately so that suitable funds be provided for this purpose.
- 2. The Committee feel that the present infrastructure will not be in a position to meet the ever increasing demand of both Frozen Semen & Liquid Nitrogen Further, with the advancement of technology during the last few years, it has become all the more necessary to import some modern machines to strengthen the existing Semen Laboratory.

The Committee, therefore, strongly recommend that extra funds be made available for this vital segment of the project.

3. It come to the notice of the Committee during its spot inspection that the milking machine installed with the Australian aid is very un-common and require some spares needs to be imported. The Committee, therefore, recommend for their replacement immediately The Committee also

4 3 2 1 recommend that the funds for the repairs of cooling system of milk storage tank as well as of solar system be made available at the earliest. It come to the notice of the Committee that the project has its own Hospital, with a team headed by a Veterinary Surgaon But the diagnostic facilities alongwith a trained laboratory technician is not provided to the hospital The Committee recommend that these facilities be provided on priority basis as the animals kept on this farm are very sensitive to agro-climatic changes & their proper care & treat-ment is the need of the hour. The Committee also recommend that the sufficient funds may be made available for the treatment of the animals immediately. 5 The Committee is of the view that the ultimate object of any research & development programme is that it should be effectively adopted by the farmers / producers, but the Committee feel that this important segment is not fulfiled due to the paucity of sufficient funds for this purpose The Committee, therefore, recommend that a extension programme with suitable funds and full equipments ie Audio Visual aid and other teaching material etc, be made available in the next financial year. The Committee agrees with the diffculties explained 24 15 60. by the departmental representatives and recommend that in order to make the existence of Sector-II technically meaningful, extra budget as demanded headwise with full justification be provided so that the object of the project be achieved. To stream-line the working of Sector-II, the Committee recommend that either it should be declared in-dependent unit for the purpose of budget, machinery and Administrative Control etc. or its complete control be given to the Chief Superintendent, Government Livestock Farm, Hisar The action taken in this regard, be intimated to the Committee The Committee desired that department should initiate 25 61 15 necessary steps for the construction of the new building of the Veterinary Hospital, Gohana, immediatly and the Committee be informed accordingly. The seed is not made available to the farmers in 26 16 62. time or on reasonable price and the middle men/ distributing agency also earned their huge profit. The distributing agency also earned their huge profit. The Committee, therefore, recommend that the department should distribute the entire stock of fodder seed through its officers at each district Headquarter of the State and the price of the developed seed be fixed at a nominal rate, so that the fodder seed be made available to the farmers at the sowing season at a reasonable price without incurring any difficulty by them

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1 The Committee also recommend that some more land the Government livestock Farm lying unutilised by allotted the Seed Farm for producing more developed fodder seed The steps taken in this behalf be intimated to the Committee. 16---18 27 The Committee, therefore, recommend that at least five more -Tubewells be installed so that the more area of the 63. farm be cultivated by providing irrigation facilities. It come to the notice of the Committee that the tubewells of the Farm are running by Diesel Engine sets. mittee is of the opinion that the Diesel Engine is more expensive then Electricity. The Committee recommend that the necessary steps be taken for getting. Electricity connections for the tubewells immediately. The Committee observed during its spot inspection that the number of daily wages employees, working in the Farm are more than that its requirement and with the result amount sanctioned for the fodder/feed of the livestock the Farm is being spent on the salary of these employees. The Committee took a serious view of this aspect and recommend that a proper survey be conducted by the Director himself and the excess staff be retrenched at once, so that funds be utilised for maintaining the proper yield and breeds of Cattle at Government livestock Farm, Hisar. The steps taken in this direction be intimated to the Committee. 64. 18 28 The Committee, after visiting both these centies, observed that the livestock position maintained at these farms are not upto the requirements of the pig-breeders of the State, due to which the maximum number of beneficiaries are deprived of the benefits of this scheme. The departmental representatives informed the Committee that due to the paucity of funds, it becomes very difficult to meet requirements of the beneficiaries of the State. The Committee, further, redommend that more amount be sanctioned to enhance the strength of these farms, so that more young piglets/pigs be supplied to the needy persons. 65. 18 The Committee, therefore, recommend that the suitable 29 funds especially for the purchase of wool be provided in future, so that the sheep breeders may sale their entire stock of wool at these centres instead of going to other places. The Commttee also recommend to the Government that a Woollen Sipinning Mill be set up at Loharu, so that it can meet the demand of the State as well as of the neighbouring State. During the visit to these Centres, it came to the notice

of the Committee that due to the absence of any vehicle at

Bhiwani, he is not in a position to check all these Centres properly. The Committee, recommend that a diesel jeep

Sheep & Wool,

the disposal of the Assistant Director,

4 3 2 1 be provided to the Sheep & Wool Extension Centre, Bhi-wani, so that the proper extension services be provided to the Sheep Breeders in the State. The Committee, therefore, recommend that the department should take up the necessary steps for setting up more 30 18 66. hatcheries in the State to meet the increasing demand of the people. The Committee, further observed that in the absence of marketing facilities of various products, the farmers could not get the remuerative price of their produce. Committee therefore, recommend that department should formulate a scheme for the sale of these products near the vicinity of the Capital of the Country, so that the producers/ farmers may get proper price of their products. The Committee, therefore, recommend that this scheme should remain continue in future on State expenses and 67. a proposal for this purpose be made in the 8th Five Year Plan. The Committee may be informed accordingly. (i) The Committee recommend that Department should 32 ensure that the medicines of daily use be made available 68. at every dispensary of the State. The Committee recommend that the residential accommodation be provided to all the Doctors/Staff working in the Hospitals, so that they may attend to their duties efficiently and also be made available at the time of emeraency

(III) The Committee, therefore, recommend that the N.P.A. be also given to the Veterinary Surgeons on the pattern of A.M.O. (Medical Doctors) as there is a great resentment amongst the Veterinary Surgeons in the State on this account.

(iv) Therefore, in order to provide proper breeding facilities to the livestock, both cows & buffalows, the Committee recommend that more Frozen semen Bank with a liquid Nitrozen plants be opened in the State.

The Committee, further recommend that in order to give quantum jump to the milk production and to improve the genetic potential of the Cattle stock, the department should import Semen of improved genetic value of European Bulls in the coming years.

(v) The Committee recommend that with a view to provide specialised multi-disciplinary services for diagnosis and treatment of animals, poly clinics fully equipped with the latest scientific equipments be set up at each district headquarter of the State during the 8th five year plan, so that proper diagnosis & treatment be provided to the ailments of complicated nature.

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- (vi) The Committee recommend that the Senior Officers from the Headquarter should made surprise raids and checkings in the field regularly to ensure that all the benefits which are provided under the above-said programme be made available to the needy farmers in the State
- (vii) The Committee recommend that suitable steps be taken by the department to ensure that in future the Annual Administrative Report of the Department must be published after the close of the financial year to which it relates.

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